

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.116/MP/2022

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, inter alia, quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs. 59,58,745/- wrongfully and illegally deducted by the Respondents.

Date of Hearing : **22.9.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : DB Power Limited (DBPL)

Respondents : NTPC Vidyut Vyapar Nigam Limited (NVTN) and Anr.

Parties Present : Ms. Nishtha Wadhwa, Advocate, DBPL
Shri Shashwat Dubey, Advocate, NVTN
Ms. Akanksha, Advocate, NVTN
Shri Matrugupta Mishra, Advocate, NVTN
Shri Nipun Dave, Advocate, NVTN
Shri Arvind Patle, NVTN
Shri Anand Ganesan, Advocate, GUVNL
Ms. Ashabari Thakur, Advocate, GUVNL

Record of Proceedings

When the matter was called out for the hearing, learned counsel for the Petitioner prayed for pass-over of the matter on the ground of arguing counsel being pre-occupied in a matter before another forum. However, learned counsel appearing on behalf of Respondents submitted that since there is a heavy cause list, no purpose would be served to pass over the matter. Considering the prayers of learned counsels the parties for an adjournment, the Commission adjourned the matter.

2. The Petition will be listed for the hearing on **8.12.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**